

**FIR No.140/2019  
PS Daryaganj  
U/s 302/147/149/34 IPC  
State Vs. Musaleen & Ors.**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Nabeel for grant of interim bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Raj Kumar is present (through V.C.).  
Sh. Jitendra Sethi, Ld. Counsel for the accused Nabeel (through V.C.).

**Ahlmad is absent.**

It is submitted by counsel for the accused that the interim bail application of the accused as per the H.P.C. guidelines is pending and in view of the same, the present interim bail application of the accused be taken up for consideration on some other day.  
Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **09/07/2021**. Date of 09/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Raj Kumar is bound down for the next date of hearing i.e. **09/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
07/07/2021(G)**

**FIR No.140/2019  
PS Daryaganj  
U/s 302/147/149/34 IPC  
State Vs. Musaleen & Ors.**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Nabeel for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Raj Kumar is present (through V.C.).  
Sh. Jitendra Sethi, Ld. Counsel for the accused Nabeel (through V.C.).

**Ahmad is absent.**

Report is stated to be received from the concerned Jail Superintendent.

Inspector Raj Kumar seeks time for filing reply including the report of previous involvement of the accused and status/ list of all pending cases against the accused. Heard. Request is allowed.

SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **09/07/2021**. Date of 09/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Raj Kumar is bound down for the next date of hearing i.e. **09/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
07/07/2021(G)**

**FIR No.140/2018  
PS Sarai Rohilla  
U/s 307/34 IPC & 25/27/54/59 Arms Act  
State Vs. Rohit**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Rohit for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO has not joined the proceedings through V.C.  
Sh. Vikas Bhatia, Ld. Counsel for the accused Rohit (through V.C.).

**Ahlmad is absent.**

It is submitted by counsel or the accused that status of all pending cases against the accused be called from the SHO/ IO concerned. Heard. Request is allowed.

Issue notice to the IO to appear and SHO/ IO is directed to file status/ list of all pending cases against the accused, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **13/07/2021**. Date of 13/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
07/07/2021(G)**

**FIR No.140/2018  
PS Sarai Rohilla  
U/s 307/34 IPC & 25/27/54/59 Arms Act  
State Vs. Rahul Mittal**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Rahul Mittal for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

**Ahlmad is absent.**

Issue notice to the IO for the purpose of clarifications, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 13/07/2021. Date of 13/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
07/07/2021(G)**

**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act**  
**State Vs. Sanjeev**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Sanjeev for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Satish Kumar is present (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Sanjeev.

**Ahlmad is absent.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on **12/07/2021.**

IO is bound down for the next date of hearing i.e. **12/07/2021.**

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**07/07/2021(G)**

At this stage, Sh. Ashish Verma, Ld. Counsel for the accused has joined the proceedings through V.C.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application of the accused. Heard. Request is allowed.

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At the request of counsel for the accused, the present interim bail application of the accused Sanjeev is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

Earlier date given i.e. 12/07/2021 stands cancelled.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**07/07/2021(G)**

**FIR No.02/2014  
PS Jama Masjid  
U/s 302/394/411/34 IPC  
State Vs. Abdul Salam &Ors.**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Abdul Salam for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C).  
Inspector Yogesh Kumar is present (through V.C.).  
Mr. Rashid Hashmi, Ld. Counsel for the accused Abdul Salam (through V.C.).  
Dr. Ravinder Kumar, S.M.O. from Jail No.10, Rohini, Delhi is present (through V.C.).

**Ahlmad is absent.**

Report is stated to be filed by the Medical Officer In-charge, Central Jail No.10, Rohini, Delhi.

It is submitted by Dr. Ravinder Kumar that M.C.U. test of the accused is to be conducted on 01/08/2021 at Safdarjung Hospital.

It is submitted by counsel for the accused that in view of the medical condition of the accused, appropriate directions be given to the Medical Superintendent, Safdarjung Hospital for conducting the M.C.U. test of the accused at the earliest. It is further submitted by counsel for the accused that proper diet as per medical condition of the accused is not being provided to the accused and appropriate directions be given to the concerned Jail Superintendent for providing proper diet to the accused.

The concerned Medical Superintendent, Safdarjung Hospital is directed to conduct the M.C.U. test of the accused at the earliest, preferably within a week. Notice in this regard be sent to the concerned Medical Superintendent, Safdarjung Hospital.

Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities

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are also directed to provide the appropriate/ requisite diet to the accused, as per his medical condition. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral/ Govt. Hospitals, if required, as per rules.

The concerned Jail Superintendent and Medical Officer In-charge are directed to file further report regarding medical condition of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 22/07/2021. Date of 22/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**07/07/2021(G)**



**CNR No.DLCT01-004029-2015**  
**SC No.102/2021**  
**FIR No.48/2015**  
**PS Nabi Karim**  
**U/s 186/353/333/307/201/34 ipc & 25/27 Arms Act**  
**State Vs. Ajay @ Nathu & Ors.**

07/07/2021

**File taken up today on the 4<sup>th</sup> bail application u/s. 439 Cr.PC of accused Ajay @ Nathu for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Lokendra is present (through V.C.).  
Sh. Deepak Sharma, Ld. Counsel for the accused Ajay @ Nathu (through V.C.).

**Ahlmad is absent.**

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **12/07/2021**. Date of 12/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **12/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**07/07/2021(G)**

**FIR No.112/2019  
PS Subzi Mandi  
U/s 302/201 IPC  
State Vs. Santosh Kumar Khushwaha**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Santosh Kumar Khushwaha for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C).  
Inspector Bhanu Pratap Singh from PS Subzi Mandi and HC Raj Kumar from PS New Usmanpur are present (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Santosh Kumar Khushwaha.

**Ahlmad is absent.**

Reply to the aforesaid bail application of the accused is stated to be filed by HC Raj Kumar.

It is submitted by HC Raj Kumar that accused Santosh Kumar Khushwaha is not involved in DD No.29A Dated 04/08/2018 U/s. 40-A Delhi Excise Act PS Usmanpur.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for clarifications/consideration on **13/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
07/07/2021(G)**

**FIR No.303/2014  
PS Subzi Mandi  
U/s 302/307/34 IPC  
State Vs. Surender**

07/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Surender for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Bhanu Pratap Singh is present (through V.C.).  
Sh. Neeraj Kumar Jha, Ld. Counsel for the accused Surender (through V.C.).

**Ahmad is absent.**

Inspector Bhanu Pratap Singh seeks further time for filing status/ list of all pending cases against the accused. Heard. Request is allowed. Same be filed positively on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **09/07/2021**. Date of 09/07/2021 is given at specific request and convenience of counsel for the accused.

Inspector Bhanu Pratap Singh is bound down for the next date of hearing i.e. **09/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
07/07/2021(G)**